

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VIAROMANAA FASHIONS (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VIAROMANAA FASHIONS (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11/10/20211
3.	Authority under which corporate debtor is incorporated / registered	ROC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U19115MH2011PTC222895
5.	Address of the registered office and principal office (if any) of corporate debtor	321,322, A-2, Shah & Nahar Industrial Estate Sitaram Jadhav Marg, Lower Parel, Mumbai, Maharashtra, India, 400013
6.	Insolvency commencement date in respect of corporate debtor	10/12/2024 (Copy of order received on 16/12/2024)
7.	Estimated date of closure of insolvency resolution process	14/06/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Arun Kishanlal Bagaria IBBI/IPA-002/IP-N00278/2017-18/10836
9.	Address and e-mail of the interim resolution professional, as registered with the Board	701, Stanford, Junction of S.V Rd & Burfiwala Lane, Andheri (West), Mumbai City, Maharashtra. arun@bagariaco.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	701, Stanford, Junction of S.V Rd & Burfiwala Lane, Andheri (West), Mumbai City, Maharashtra. bagaria.arun@gmail.com
11.	Last date for submission of claims	30/12/2024
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: //ibbi.gov.in/en/home/downloads Physical Address: NA



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the VIAROMANAA FASHIONS (INDIA) PRIVATE LIMITED on 10/12/2024. (Copy of order received on 16/12/2024).

The creditors of Viaromanaa Fashions (India) Private Limited, are hereby called upon to submit their claims with proof on or before 30/12/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional
Date and Place:

: Arun Kishanlal bagaria
: 17.12.2024, Mumbai

PUBLIC NOTICE

We, **PRAKASH GAJANAN KAMAT & Late SUSHILA GAJANAN KAMAT** joint holders of 2362 equity shares of face value of Rs.2/- in **C G POWER AND INDUSTRIAL SOLUTIONS LIMITED**. have lost / misplaced certificate for the said 2362 equity shares as per details given hereunder

Folio No.	Certificate No.	Distinctive No.
0006067	000885785	364782496 - 364783395
	000900764	367481873 - 367484234

The members of public are hereby informed that we have made an application to the company for issue of the duplicate share certificate. Any person who has objection or has an adverse claim may intimate the company with valid documents within 15 days from the date of publication of this notice at its registered office at **C G House, 6th Floor, Dr. Annie Besant Road, Worli, Mumbai 400 030**. The company will proceed to issue duplicate certificate for the above referred equity shares if no valid objection is lodged with the company within the aforesaid period.

Name: **PRAKASH GAJANAN KAMAT**
Address: **NEAR DNYANESHWAR PADUKA CHOWK, Block, BKC, Bandra East, Mumbai-400 051.**
Place: **Pune 1194, 13 PRASAD BUNGLOW, MODERN COLLEGE ROAD, Shivajinagar, Pune 411005**
Date: **16/12/2024**

Motilal Oswal Home Finance Limited
Regd. Office: Motilal Oswal Home Finance Limited, (Formerly known as Aspire Home Finance Corporation Ltd.) under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002) and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned hereunder calling upon the following borrowers to repay the amount mentioned in the notice being also mentioned hereunder within 60 days from the date of receipt of the said notice.

The following borrowers having failed to repay the amount, notice is hereby given to the following borrowers and the public in general that undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub-section (13) of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned hereunder.

Sr No.	Loan Agreement No. / Name of the Borrower/ Co Borrower/Guarantor	Date of Demand Notice & Outstanding	Date of Possession Taken	Description Of the Immovable Property
1	LXPAN00118-190072437 / Prashant Ashok Satpute / Hirkani Prashant Satpute	06-09-2024 For 1373423/-	12-Dec-24	Flat No D 26 2nd Floor D Wing Shree Dnyaneshwar Mauli Chs Gut No 80 H No 80 At Vichumbe Tal Panvel Dist Raigad 0 N Near Usarti Gharkol Bus Stop 410206 Panvel Raigad(MH) Maharashtra
2	LXASAO0417-180062073 / Naresh Dattaraj Talojkar / Ratna Naresh Talojkar	08-02-2018 For 669507/-	11-Dec-24	Flat No/201, 2nd Floor, B Wing, S/No/169/H/No/3 Sitaram Mukadam Apartment, Village Kon, Kalyan Road, Bhiwandi, Thane-421302 Maharashtra

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of Motilal Oswal Home Finance Limited for an amount mentioned herein above and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sd/-
Place : Maharashtra
Date : 17.12.2024

Authorized Officer
(Motilal Oswal Home Finance Limited)

DEBTS RECOVERY TRIBUNAL-1 MUMBAI Exh - 17
(Government of India, Ministry of finance) 2nd Floor, Telephone Bhavan, Colaba Market, Colaba, Mumbai - 400005, (5th Floor, Siondia House, Balford Estate, Mumbai - 400001)

T.M.A. No. 4 OF 2023 IN
O.A. No. 42 OF 2016 Applicant

Punjab National Bank Vs
M/s. Shree Narmada Architectural Systems Ltd. And Ors. Defendants

DEFENDANT No. 3, Mr. Deepak, S/o. Bhuralal Patel, 11, Pearl Mansions, 6th Floor, H 11A, Maharisni Karve Road, Mumbai - 400020.

NOTICE

WHEREAS the application has been made to this Tribunal. The copy of which is enclosed herewith. This is to give you notice, as to why relief asked for should not be granted. Take notice that the said application will be taken up for hearing by the Tribunal at 12.00 noon, or at such time immediately thereafter according to the convenience of the Tribunal on **20.03.2025**.

2. You are required to appear in person or by a Pleader/Advocate duly instructed at the aforesaid time and file your reply, if any.

3. Take notice that in default of, your appearance on the day mentioned herein before, the proceeding will be heard and determined in your absence.

Given under my hand and the seal of this Tribunal on this **13.09.2024**.

Signature of the Officer Authorised to issue summons. Sd/-
Debts Recovery Tribunal-1, Mumbai

CLASSIFIED CENTRES IN MUMBAI

Decor Ads.
Opera House, Mumbai - 23692926 / 56051035.
Color Spot, Deccan (E), Mumbai - 23748048 / 23714748.
P.C.A Communications, Nariman Point, Mumbai - 40020550 / 51.
Pulani Advt. & Mktg., Curlew Road, Mumbai - 24159061.
Mobile : 992928274 / 9969408835

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Manoj Agencies,
Curlew Road (E), Mumbai - 23670038.
Mobile : 9820460262.

OM Sai Ram Advt.,
Hortimahal Street, Mumbai - 23701076.
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इंडियन बैंक Indian Bank
ALLAHABAD

Vashi Sector 17 Branch, Unit No. 2, Areenja Arcade, Sector 17, Vashi, Navi Mumbai, Maharashtra, 400703

POSSESSION NOTICE (For Immovable Property)
[Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas: The undersigned being the Authorized Officer of the **Indian Bank** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **07.05.2024** calling upon the **Borrowers 1. Mrs. Sharada Aditya Dalvi (Borrower, Mortgagor & Guarantor) 2. Mr. Aditya B Dalvi (Co Borrower & Guarantor)** to repay the amount mentioned in the notice **Rs. 21,16,799/- (Rupees Twenty One Lakh Sixteen Thousand Seven Hundred Ninety Nine)** as on **07.05.2024** and the said amount carries further interest at agreed rate from **07.05.2024** till date within 60 days from the date of receipt of the said notice with further interest and incidental charges w.e.f. **07.05.2024**.

The Borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules, on this **12th day of December of the year 2024**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Indian Bank, Vashi Sector 17 Branch** for an amount of **Rs. 21,16,799/- Rupees Twenty One Lakh Sixteen Thousand Seven Hundred Ninety Nine)** as on **07.05.2024** and the said amount carries further interest at agreed rate from **07.05.2024** till date of repayment.

The borrower's attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of the time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY:
Flat No. 1002, Admeasuring 66.72 Sq. Mt. Carpet Area, on the 10th Floor, G Wing, Whispering Towers, Bombay Oxygen Compound, constructed on the Portion of land Bearing All That Piece and Parcel of Land ADM 18767.72 Sq. Mtrs. having Free Sale Component of 150233.48 Sq. Mtrs. FSI, Bearing Sub Division Plot No. 8, 16, 17, 19, 20 and 21 of Old Survey No. 94(PT), 119(PT) and 127 (PT) and HISSA No. 1(PT) Corresponding to CTS No. 551/27 and CTS No. 552/52/1, 552/5, 552/6, 552/7, 552/8, 552/9, 552/10, 552/11 and 552/12 of Village Nahur, Taluka Kuria, LBS Marg, Mumbai Suburban, District Mumbai.

Boundaries of The Property - North : Wing F, **South :** Open Plot, **East :** Internal Road, **West :** LBS Marg.

Date: **12.12.2024**
Place: **Vashi Sec-17 Branch**

Sd/-
Authorized Officer,
Indian Bank

केनरा बँक Canara Bank
Recovery Section, Navi Mumbai Regional Office : Circle Office Building, 8th Floor, A' Wing, C-14, G Block, BKC, Bandra East, Mumbai-400 051. Email: recoveryrnm@canarabank.com

Ref. No. RAH/PRABHADEVI/3075/SARFAESI/CR-7005 & 7005A Dated: 10/12/2024
Regd. Post with Ack. Due

To the Borrower/Guarantors/Mortgagor:
1. MR. PIDUGU HEMA SUNDER, Flat No. 2202, Geetanjali Sujay, Plot No 08, Sector 34 C, Kharghar, Navi Mumbai, Maharashtra - 410210
2. MR. PIDUGU HEMA SUNDER, Flat No. 203, 2nd Floor, Maagna Icon, Survey No. 117/1B, Plot No 59, Dathiwali nead, Taluka Karjat, District Raigad, Maharashtra - 410201

SUBJECT: Notice for exercising the right of redemption under Section 13 (8) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").

The undersigned being the Authorized Officer of Canara Bank, Regional Office, Navi Mumbai, Maharashtra (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the SARFAESI Rules, to you all as under:

As you all are aware that the secured creditor had issued the Demand Notices, under Section 13(2) of the Act, on 13/11/2019 (date of Demand Notice), to the borrower/ firm **Mr. PIDUGU HEMA SUNDER** (name of Borrower/ Mortgagor/Guarantor), the mortgagor and the guarantors (above mentioned names), demanding to pay an amount of **Rs. 22,79,178.64 (Rupees Twenty two lakh seventy nine thousand one hundred seventy eight rupees and sixty four paise only)** and interest stated thereon within 60 days from the date of receipt of the said notices.

Since, the Borrowers / Firm, the mortgagors and the Guarantor (above mentioned names) having failed to repay the amount mentioned in the above said demand notices, the Authorized Officer under Section 13(4) of the Act has taken symbolic/Physical possession of the secured assets described in the Possession Notice dated 16/10/2020. Further, the said symbolic/ Physical possession notice was duly published in **Tarun Bharat** (Name of newspaper in local language) and **Business Standard** (Name of English Newspapers) newspapers on 17.10.2020 (Date of publication).

To comply with the provision of SARFAESI Act, 2002 read with Rule 8(6) of SARFAESI Rules, you all are hereby given a last and final opportunity to redeem and reclaim the secured assets, which are in possession of the secured creditor, within 30 days from the receipt of this notice, by discharging the liability of **Rs. 22,79,178.64 (Rupees Twenty two lakh seventy nine thousand one hundred seventy eight rupees and sixty four paise only)** as on 13/11/2019, plus subsequent interest, costs and expenses in full, failing which the sale notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets:

i. By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets; or ii. By inviting tenders from the public; or iii. By holding public auction including through e-auction mode; or iv. By private treaty.

As per Section 13(8) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your Right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished.

This is without prejudice to any other rights available to the secured creditor under the subject Act/ or any other law in force.

Thanking You,
CANARA BANK
Sd/-
AUTHORISED OFFICER

Unit No. 25, 26 & 27, Laxmi Plaza, Laxmi Industrial Estate, New Link Road, Andheri West, Mumbai - 400053.
Email: mumbai_andheriwest@tmbank.in
Ph: 022 26366240 / 26366260
CIN : L65110TN1921PLC001908

TMB Tamilnad Mercantile Bank Ltd
The a step ahead in life

PRE-SALE NOTICE
TAMILNAD MERCANTILE BANK LIMITED
ANDHERI WEST BRANCH

1	Mrs. Parjana Hajimalang Kelaginamani W/o. Haji Malang Kelaginamani, Room No. 20, Jayantibai Chawl, Munshi Compound Masjid Road, Kashmiria, Mira Road East, Thane - 401107 Contact No: 990191956	Borrower
2	Mr. Haji Malang Kelaginamani S/o. Lalesab Kelaginamani Room No 20, Jayantibai Chawl, Munshi Compound Masjid Road, Kashmiria, Mira Road East, Thane - 401107 Contact No: 9967105953	Co-Borrower

Sub: Pre-Sale Notice under Rule 8(6) of the Notice for Sale Security Interest (Enforcement) Rules, 2002

Whereas The Authorized Officer had issued Demand Notice dated 06.08.2024, for the loans availed by you at our **ANDHERI WEST** Branch under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, demanding full repayment of dues in respect of the loan accounts mentioned therein. On its non-payment, the Authorized Officer of Tamilnad Mercantile Bank Limited in exercise of the powers under Section 13(12), took possession of the secured immovable/movable secured assets (scheduled) under Section 13(4). The same was intimated to you vide letter/Possession Notice dated 13.11.2024. Possession notice has been published in Newspapers (i.e. Nav Shakti and Financial Express) on 15.11.2024. The total outstanding amount in your loan account/s as on 30.11.2024, in respect of the said account is **Rs. 19,74,657.85 (Rupees Nineteen Lakh Seventy four thousand six hundred fifty seven and eighty five paise)** Take notice, that if the entire amount as mentioned above along with the subsequent interest and cost is not remitted to the Bank within 30 days from this notice, the authorized officer will invoke sale of secured assets in compliance with Rule 8(5) & (6) of the Security Interest (Enforcement) Rules 2002.

SCHEDULE-C
(Collateral Security)

On Equitable Mortgage of Residential New Flat No. 303, admeasuring 30.83 Sq. Mt. carpet area +5.00 Sq. Mt. Balcony area, on 3rd Floor, in Sector IV, bearing Gut No. 115, 116 & 118, situate lying and being at Village Betagoan, Taluka & District Palghar 401501 standing in the name of Mrs. Parjana Hajimalang Kelaginamani and Mr. Haji Malang Kelaginamani.

Boundaries
North : Wall East : Wall
South : Flat No. 302 West : Passage

Date : 09.12.2024
Place : Andheri, Mumbai

Sd/-
Authorized Officer
Tamilnad Mercantile Bank Ltd.,
(For Mumbai Andheri west Branch)

Unit No. 25, 26 & 27, Laxmi Plaza, Laxmi Industrial Estate, New Link Road, Andheri West, Mumbai - 400053.
Email: mumbai_andheriwest@tmbank.in
Ph: 022 26366240 / 26366260
CIN : L65110TN1921PLC001908

TMB Tamilnad Mercantile Bank Ltd
The a step ahead in life

PRE-SALE NOTICE
TAMILNAD MERCANTILE BANK LIMITED
ANDHERI WEST BRANCH

1	Mr. Sagar Sanjay Mohite S/o. Mr. Sanjay Mohite, Sainath Chawl Committee, Ambekar Nagar Datta Mandir Road, Malad East, Mumbai-400097 Contact No. 9004912319	Borrower
2	Mrs. Sunanda Sanjay Mohite W/o. Mr. Sanjay Mohite, Sainath Chawl Committee, Ambekar Nagar Datta Mandir Road, Malad East, Mumbai-400097 Contact No: 8652889096	Co-Borrower

Sub: Pre-Sale Notice under Rule 8(6) of the Notice for Sale Security Interest (Enforcement) Rules, 2002

Whereas The Authorized Officer had issued Demand Notice dated 21.08.2024, for the loans availed by you at our **ANDHERI WEST** Branch under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, demanding full repayment of dues in respect of the loan accounts mentioned therein. On its non-payment, the Authorized Officer of Tamilnad Mercantile Bank Limited in exercise of the powers under Section 13(12), took possession of the secured immovable/movable secured assets (scheduled) under Section 13(4). The same was intimated to you vide letter/Possession Notice dated 13.11.2024. Possession notice has been published in Newspapers (i.e. Nav Shakti and Financial Express) on 15.11.2024. The total outstanding amount in your loan account/s as on 11.11.2024, in respect of the said account is **Rs. 20,28,354.67 (Rupees Twenty lakh twenty eight thousand three hundred and fifty four and sixty seven paise only)** Take notice, that if the entire amount as mentioned above along with the subsequent interest and cost is not remitted to the Bank within 30 days from this notice, the authorized officer will invoke sale of secured assets in compliance with Rule 8(5) & (6) of the Security Interest (Enforcement) Rules 2002.

SCHEDULE-C
(Collateral Security)

On Equitable Mortgage of Residential New Flat No. 304, admeasuring 33.45 Sq. Mt. carpet area, on 3rd Floor, in Building No. 01, in 'A' Wing, Type B-13, in the Building known as "Parvati Homes", bearing Gut No. 115, 116 & 118, situate lying and being at Village Betagoan, Taluka & District Palghar, in the Registration District and Sub District Palghar - 401501 standing in the name of Mr. Sagar Sanjay Mohite.

Boundaries
North : Passage East : Staircase
South : Wall West : Lift

Date : 09.12.2024
Place : Andheri, Mumbai

Sd/-
Authorized Officer
Tamilnad Mercantile Bank Ltd.,
(For Mumbai Andheri west Branch)

केनरा बँक Canara Bank
Recovery Section, Navi Mumbai Regional Office : Circle Office Building, 8th Floor, A' Wing, C-14, G Block, BKC, Bandra East, Mumbai-400 051. Email: recoveryrnm@canarabank.com

Ref. No. RAH/PRABHADEVI/3075/SARFAESI/CR-7005 & 7005A Dated: 10/12/2024
Regd. Post with Ack. Due

To the Borrower/Guarantors/Mortgagor:
1. MR. PIDUGU HEMA SUNDER, Flat No. 2202, Geetanjali Sujay, Plot No 08, Sector 34 C, Kharghar, Navi Mumbai, Maharashtra - 410210
2. MR. PIDUGU HEMA SUNDER, Flat No. 204, 2nd Floor, Maagna Icon, Survey No. 117/1B, Plot No 59, Dathiwali nead, Taluka Karjat, District Raigad, Maharashtra - 410201

SUBJECT: Notice for exercising the right of redemption under Section 13 (8) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").

The undersigned being the Authorized Officer of Canara Bank, Regional Office, Navi Mumbai, Maharashtra (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the SARFAESI Rules, to you all as under:

As you all are aware that the secured creditor had issued the Demand Notices, under Section 13(2) of the Act, on 13/11/2019 (date of Demand Notice), to the borrower/ firm **Mr. PIDUGU HEMA SUNDER** (name of Borrower/ Mortgagor/Guarantor), the mortgagor and the guarantors (above mentioned names), demanding to pay an amount of **Rs. 22,79,585.00 (Rupees Twenty two lakh seventy nine thousand five hundred eighty five rupees only)** and interest stated therein within 60 days from the date of receipt of the said notices.

Since, the Borrowers / Firm, the mortgagors and the Guarantor (above mentioned names) having failed to repay the amount mentioned in the above said demand notices, the Authorized Officer under Section 13(4) of the Act has taken symbolic/Physical possession of the secured assets described in the Possession Notice dated 16/10/2020. Further, the said symbolic/ Physical possession notice was duly published in **Tarun Bharat** (Name of newspaper in local language) and **Business Standard** (Name of English Newspapers) newspapers on 17.10.2020 (Date of publication).

To comply with the provision of SARFAESI Act, 2002 read with Rule 8(6) of SARFAESI Rules, you all are hereby given a last and final opportunity to redeem and reclaim the secured assets, which are in possession of the secured creditor, within 30 days from the receipt of this notice, by discharging the liability of **Rs. 22,79,585.00 (Rupees Twenty two lakh seventy nine thousand five hundred eighty five rupees only)** as on 13/11/2019, plus subsequent interest, costs and expenses in full, failing which the sale notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets:

i. By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets; or ii. By inviting tenders from the public; or iii. By holding public auction including through e-auction mode; or iv. By private treaty.

As per Section 13(8) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your Right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished.

This is without prejudice to any other rights available to the secured creditor under the subject Act/ or any other law in force.

Thanking You,
CANARA BANK
Sd/-
AUTHORISED OFFICER

इंडियन बैंक Indian Bank
ALLAHABAD

Kharghar Sector 2 Branch No. 28 to 30, Grow More Tower, Plot No. 5, Sector 2, Kharghar, Navi Mumbai, Kharghar, District Raigad, Pincode - 410210

POSSESSION NOTICE (For Immovable Property)
[Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas: The undersigned being the Authorized Officer of the **Indian Bank** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 19.09.2024 calling upon the **Borrowers 1. Sanjay Namdeo Baikar (Borrower, Mortgagor & Guarantor) 2. Mrs. Bharati Sanjay Baikar (Co Borrower & Guarantor) 3. Mr Govind Polabhai Naiya (Guarantor)** to repay the amount mentioned in the notice **Rs. 48,01,248.800 (Rupees Forty Eight Lacs One Thousand Two Hundred Forty Eight and Eighty Paise only)** as on **08.09.2024** and the said amount carries further interest at agreed rate from **08.09.2024** till date within 60 days from the date of receipt of the said notice with further interest and incidental charges w.e.f. **08.09.2024**.

The Borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules, on this **10th day of December of the year 2024**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Indian Bank, Kharghar Sector 2 Branch** for an amount of **Rs. 48,01,248.800 (Rupees Forty Eight Lacs One Thousand Two Hundred Forty Eight and Eighty Paise only)** as on **08.09.2024** and the said amount carries further interest at agreed rate from **07.05.2024** till date of repayment.

The Borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY:
Apartment No. -C-5/42-1 on 2nd Floor, admeasuring area 44.03 Sq. Mt. (built up) in Building No. C-5/4 known as "Shree Siddhivinayak Owners Association" situated at sector 18, Near Panvel Post Office New Panvel (E), Village & Taluka - Panvel, Dist. Raigad bearing Gut No. 224, 242/11 (pt) Pin - 410206.

Boundaries of the property - **East :** By Road No. 4. **West :** By Deepak Company Staff Quarters. **North :** By Abhilaasha Building, **South :** By Building No. C-5/3.

Date: **10.12.2024**
Place: **Kharghar Sector 2 Branch**

Sd/-
Authorized Officer,
Indian Bank

Unit No. 25, 26 & 27, Laxmi Plaza, Laxmi Industrial Estate, New Link Road, Andheri West, Mumbai - 400053.
Email: mumbai_andheriwest@tmbank.in
Ph: 022 26366240 / 26366260
CIN : L65110TN1921PLC001908

TMB Tamilnad Mercantile Bank Ltd
The a step ahead in life

PRE-SALE NOTICE
TAMILNAD MERCANTILE BANK LIMITED
ANDHERI WEST BRANCH

1	Ms. Laxmi Murali Chauhan D/o. Murali Chauhan Gali No. 11 Ganpat Patti Nagar, New Link Road, I.C. Colony, Borivali West, Mandapeshwar S.O Mumbai Maharashtra-400103 Contact No. 8976192208	Borrower
2	Mr. Vijay Murali Chauhan S/o. Murali Chauhan Gali No. 11 Ganpat Patti Nagar, New Link Road, I. C. Colony, Borivali West, Mandapeshwar S.O Mumbai Maharashtra -400103 Contact No. 8976192208	Guarantor

Sub: Pre-Sale Notice under Rule 8(6) of the Notice for Sale Security Interest (Enforcement) Rules, 2002

Whereas The Authorized Officer had issued Demand Notice dated 20.08.2024, for the loans availed by you at our **ANDHERI WEST** Branch under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, demanding full repayment of dues in respect of the loan accounts mentioned therein. On its non-payment, the Authorized Officer of Tamilnad Mercantile Bank Limited in exercise of the powers under Section 13(12), took possession of the secured immovable/movable secured assets (scheduled) under Section 13(4). The same was intimated to you vide letter/Possession Notice dated 13.11.2024. Possession notice has been published in Newspapers (i.e. Nav Shakti and Financial Express) on 15.11.2024. The total outstanding amount in your loan account/s as on 07.12.2024, in respect of the said account is **Rs. 20,38,230.43 (Rupees Twenty Lakh Thirty Eight Thousand Two Hundred Thirty and Forty Three Paise Only)** Take notice, that if the entire amount as mentioned above along with the subsequent interest and cost is not remitted to the Bank within 30 days from this notice, the authorized officer will invoke sale of secured assets in compliance with Rule 8(5) & (6) of the Security Interest (Enforcement) Rules 2002.

SCHEDULE-C
(Collateral Security)

On Equitable Mortgage over the Residential admeasuring 28.70 sq. Mt +Balcony 4.73 Sq. Mt. Carpet Area, on 2nd Floor Flat No.203 in building No.01.'A' Wing, Type B-13, in the building Known as "Parvati Homes", of Sector IV, bearing Gut No. 115,116 & 118, Situate lying and being at Village Betagoan, Taluka & District Palghar - 401501 standing in the name of Ms. Laxmi Murali Chauhan.

Boundaries
North : Passage East : Staircase
South : Wall West : Flat No. 204

Date : 09.12.2024
Place : Andheri, Mumbai

Sd/-
Authorized Officer
Tamilnad Mercantile Bank Ltd.,
(For Mumbai Andheri west Branch)

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF VIAROMANAA FASHIONS (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS	
1	Name of corporate debtor VIAROMANAA FASHIONS (INDIA) PRIVATE LIMITED
2	Date of incorporation of corporate debtor 11/10/2021
3	Authority under which corporate debtor is incorporated / registered ROC- Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U19115MH2011PTC222895
5	Address of the registered office and principal office (if any) of corporate debtor 321,322, A-2, Shah & Nahar Industrial Estate Sitaram Jadhav Marg, Lower Pareil, Mumbai, Maharashtra, India, 400013
6	Insolvency commencement date in respect of corporate debtor 10/12/2024 (Copy of order received on 16/12/2024)
7	Estimated date of closure of insolvency resolution process 14/06/2025
8	Name and registration number of the insolvency professional acting as interim resolution professional Arun Kishanlal Bagaria (IBBI/IPA-002/IP-NO0278/2017-18/10036
9	Address and e-mail of the interim resolution professional, as registered with the Board 701, Stanford, Junction of S.V Rd & Burfiwala Lane, Andheri (West), Mumbai City, Maharashtra. arun@bagaria.co
10	Address and e-mail to be used for correspondence with the interim resolution professional 701, Stanford, Junction of S.V Rd & Burfiwala Lane, Andheri (West), Mumbai City, Maharashtra. bagaria.arun@gmail.com
11	Last date for submission of claims 30/12/2024
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NA
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at Web link :/ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **VIAROMANAA FASHIONS (INDIA) PRIVATE LIMITED** on 10/12/2024. (Copy of order received on 16/12/2024).

The creditors of Viaromanaa Fashions (India) Private Limited, are hereby called upon to submit their claims with proof on or before 30/12/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Arun Kishanlal bagaria
Date and Place : 17.12.2024, Mumbai

Sd/-
Authorized Officer
(Indian Bank)

इंडियन बैंक Indian Bank
ALLAHABAD

Mandvi Branch, 281/287, Narsi Natha Street, Kanmror House, 1st Floor, Mandvi, Mumbai - 400009

POSSESSION NOTICE (For Immovable & Movable Property)
[Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas: The undersigned being the Authorized Officer of the **Indian Bank** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 06.02.2023 calling upon the borrowers **M/s. HK Enterprises (Borrower), Mr Hitesh Vallabhkhoshiya (Proprietor, Borrower & Mortgagor)** to repay the amount mentioned in the notice **Rs. 50,97,580/- (Rupees Fifty Lakhs Ninety Seven Thousand Five Hundred and Eighty only)** as on **26.08.2024** and the said amount carries further interest at agreed rate from **26.08.2024** till date of repayment within 60 days from the date of receipt of the said notice with further interest and incidental charges w.e.f. **26.08.2024**.

The Borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules, on this **12th day of December of the year 2024**.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Indian Bank, Mandvi Branch** for an amount of **Rs. 52,92,708/- (Rupees Fifty Two Lakhs Ninety Two Thousand Seven Hundred And Eight only)** as on **26.11.2024** and the said amount carries further interest at agreed rate from **26.11.2024** till date of repayment.

Below are the details with the breakup as on **05.10.2024**.

Ac No.	Book Balance	Accrued Interest	Penalty	Fees/ Charges/ Total
6527998267	Rs. 47,93,197.00	Rs. 3,55,627.00	Rs. 47,768/-	